

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(IBC)29/KOB/2023
SECTION	SEC 95 IBC RULE 7(2)
NAME OF PARTIES	THE SOUTH INDIAN BANK LIMITED V/S SAJAN VARGHESE
PETITIONERS ADVOCATE/ PROFESSIONAL	K N SIVASANKARAN, SUNIL SHANKAR.
RESPONDENTS ADVOCATE/ PROFESSIONAL	B.ASHOK SHENOY, PS GIREESH, ARJUN R NAIK, THEJALAKSHMI R S, UMASANKER U U

5th JULY 2024

## ORDER

**CP(IBC)29/KOB/2023**

Learned Counsel, Mr. Sunil Shankar appears virtually on behalf of the Petitioner. Learned Counsel, Mr. Arjun R Naik appears virtually on behalf of the Personal Guarantor. Learned Counsel, Mr. Akhil Suresh appears virtually on behalf of the Resolution Professional.

Vide order dated 05.06.2024, Counsel appearing on behalf of the Petitioner was granted liberty to place on record some additional documents by way of an affidavit. However, the said affidavit is not on record. Today, the Counsel for the Petitioner sought further time to place on the record the said affidavit. Request acceded to. Let the said affidavit to place on record some additional documents be filed within a period of one week. Copy of the same shall be served on the other side.

List the matter for further consideration on **19.07.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**